

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI.

TENDER NOTIFICATION

ROC No.152/2019 Dated: 18.04.2022

Sub: HIGH COURT - Computer Section tender notification for supply and installation of Brother make FAX Machine, FAX-2840 model for the use of High Court of Andhra Pradesh, Nelapadu, Amaravati – Regarding.

-:000:-

Dear Sirs,

Encl: As above

Sealed quotations are invited from the authorized dealers of Brother Company for supply & installation of Model No. FAX-2840 Brother Fax Machine, for the use of High Court, as per tender document enclosed.

The Sealed bid shall be received up to 3.00 PM on 26.04.2022.

Yours Sincerely,

(B.V.L.N. CHAKRAVARTHI) Registrar (IT-cum-CPC)

Rēģistrar (Information Technology-Cum Central Project Coordinator)

High Court of Andhra Pradesh

NOTICE INVITING TENDERS (NIT) FOR SUPPLY AND INSTALLATION OF BROTHER MAKE FAX MACHINE FOR THE USE OF HIGH COURT OF ANDHRA PRADESH AT AMARAVATI.

High Court of Andhra Pradesh at Amaravati invites 'Sealed Quotation' for supply and installation of Model No. FAX-2840 Brother make Fax Machines from the authorized dealers. The bidder shall be required to quote for specifications as indicated in the **Annexure—I**. The requirement may be about Five (5) machines immediately.

1.1 The sealed bid shall be signed by a person duly authorized on behalf of the bidder Organization and may be sent to:-

The Registrar (IT-cum-CPC),

High Court of Andhra Pradesh, Interim Judicial Complex, Nelapadu, Amaravati – pin code 522022 Guntur District, Andhra Pradesh.

- 2.1 The sealed bids will be received by the High Court up to 3 PM on 26.04.2022. Any bid received after the prescribed time limit shall be rejected /over-looked irrespective of rates.
- 2.2 The bids will be opened in the presence of the representatives of the firms on 27.04.2022 at 3.30 PM, in the Chambers of Registrar (IT-cum-CPC), High Court of Andhra Pradesh.
- 3.0 Earnest Money (EMD) of Rs 5000/- (Rupees Five thousand only) should accompany the bid document. The EMD shall be paid in the form of Demand Draft/Banker Cheque from a Nationalized bank/Scheduled commercial bank in favour of the **Drawing and disbursing Officer**, High Court of Andhra Pradesh. Any bid not accompanied by valid EMD shall deemed to be invalid and will be rejected.

3.1 The EMD shall be forfeited:

a) If the bidder withdraws his bid during the period of bid validity.

Registrar (Information Technology-Cum Central Project Coordinator) High Court of Andhra Pradesh

- 3.2 The EMD of successful bidder shall be retained towards making of the security for the performance of the contract and shall be discharged after validity period of the bid.
- 3.3 A certificate to the effect that the firm is authorized dealer of **Brother Company** should be attached with the NIT.
- 4.0 The bid shall remain valid supply of the item for a period of 12 months, i.e. 27.04.2023.

5.0 RATES AND PRICES

- 5.1 Bidders should quote in Indian currency (prices) for model FAX-2840 Brother Fax machine only.
- 5.2 The charges for maintaining the equipment/installation after the free warranty. Period of warranty must also clearly be indicated by the bidder in the item schedule (Annexure-I).
- 5.3 All statutory duties and taxes (including excise and customs) Sales Tax and other charges that may be payable by the bidder in connection with supply, installation and commissioning of machines shall be included in the price of equipment/material quoted.
- 5.4 Price quoted shall be firm and any variation in rates, prices or terms during validity of the offer shall require forfeiture of the EMD. No additional freight or any other charges, etc, would be payable for supply and commissioning of equipments.
- 5.5 Features/components not indicated for the item of equipment/accessory in the **Annexure I & II**, but are required as part of the equipment/accessory shall also be deemed to have been covered in the price(s) of the equipment/accessory quoted in the item schedule.

6.0 PENALTY FOR DELAYS IN SUPPLY/COMMISSIONING

To ensure that the supplier supply the material within the stipulated delivery period, Liquidated Damages (LD) clause is invariably given in the terms of purchase as under:

Registrar

(Information Technology-Cum Central Project Coordinator) High Court of Andhra Pradesh

- (a) For the supply, as LD a sum equal to 2% of the price of any material/ store not delivered or total value in case where part delivery is of no use to the High Court, for a week or part of week subject to maximum limit of 10% of the total order shall be recovered from the supplier. In such cases, High Court also reserves the right to cancel the order and forfeit the EMD.
- (b) LD can be recovered from any dues of the party.
- 7.0 Annulment of bidding process and re-tendering
- a) High Court reserves the right to annul the bidding process at any time prior to award of Contract including rejection of any or all bids after the same have been received, without thereby incurring any liability to the affected bidder or bidders or any obligation to inform the affected bidder or bidders on the ground of High Court action.
- i) In case circumstances warrant annulment of bidding process, before the deadline for bid submission, a 'general notification' to this effect shall be issued through press advertisement (in case of open tender invited through press advertisement) and bidders, who have been issued the bidding documents, shall also be intimated separately and bids, if any, received by that time shall be returned.
- ii) In case circumstances warrant annulment of bidding process, after deadline for submission of bids but before opening of the bids, the bidders who have been issued the bidding documents shall be intimated accordingly, the recourse under the provision to reject all the bids and to go for re-tendering will be justified only as the last resort, recording adequate justification for such action.
- 8.0 Delivery and installation of the machines will be completed within the stipulated period from the date of receipt of order failing which conditions stipulated under Clause 6 will apply.

9.0 **ARBITRATION**

If any dispute or difference of opinion arises between parties concerning the terms of agreement or their respective rights, responsibilities, or liabilities, then the parties shall meet and try to settle these amicably. If the parties fail to reach an amicable settlement within a reasonable time, the dispute, doubt or difference of opinion shall be referred to arbitration of a sole arbitrator to be nominated by the HIGH COURT.

(Informo Joehnology-Cum Central Project Coordinator) High Court of Andhra Pradesh The decision of the arbitrator shall be conclusive, final and binding on both the parties. The jurisdiction of the court will be in the State of Andhra Pradesh.

- 10.0 No alternative offer shall be considered.
- 11.0 HIGH COURT reserves the right to cancel/withdraw this invitation for bids without assigning any reason for such decision. Such decision will not incur any liability whatsoever on the part of HIGH COURT consequently.
- 12.0 HIGH COURT reserves the right to accept/reject any bid and to cancel the bidding process at any time and reject all bids, at any time prior to placement of order, without thereby incurring any liability.
- 13.0 Any clarification on the documents may be obtained from the Deputy Registrar, attached to Computer Section, High Court of Andhra Pradesh at the address given below:-

The Deputy Registrar, Computer Section, 1st Floor, Interim Judicial Complex, High Court of Andhra Pradesh, Nelapadu, Guntur District, Telephone No: 0863-2372727

Encl: Annexure-I

Registrar
(Information Technology-Cum
Central Project Coordinator)
High Court of Andhra Pradesh,

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ANNEXURE - I

RATES QUOTED FOR SUPPLY AND INSTALLATION OF FAX MACHINES

SI. No.	Description	Rates quoted in Indian Rupee per Unit	Amount	Remarks
1	Rates quoted for supply	Unit Price	Rs. /-	
2	and installation of Brother make Fax machine	Taxes	Rs. /-	
3	(Model)	Total	Rs. /-	
4	Period of Warranty		Three (3) Years	
5	Delivery Period after the receipt of Purchase Order		Four (4) to Five (5) weeks	

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Signature of authorized person With Rubber stamp

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Product Details

Brand: Brother	Model no.: FAX – 2840	Product: Brand New
Warranty: 3 Year India	Volumetric Weight: 15 kg	

Specification:

General -

Technology	Monochrome Laser
Memory	16MB
Display	16 characters x 2 lines
	Small Business Plain Paper Business Fax with Integrated Handset, Small Office/Home Office Laser Fax with Phone, Telephone Handset

Print -

Paper Input	Up to 250-sheet	
Print Speed 20ppm		
Print Resolution	600×600 dpi, HQ1200 (2400 \times 600 dpi) quality	

Copy -

. 2051		
Multi Copy	Up to 99 copies	
Enlargement / Reduction	25% - 400% in 1% increments	
Copy Resolution	Up to 300 x 600 dpi	
Copy Speed	Up to 20/21 cpm	
N in 1 Function	Compress 2 or 4 pages onto a single sheet (Mono only)	

<u>Fax</u>

Modem Speed	33.6 Kbps Super G3
Transmission Speed	Approx. 2.5 secs
Fax / Tel Switch	Automatic recognition of fax and telephone reception
Speed Dials	Up to 200 locations
Group Dials	Up to 8 groups
Broadcasting Locations	Up to 272 locations
Auto Reduction	Automatically reduces a received fax to fit onto a single sheet of A4
Memory Transmission	Up to 400* pages *(ITU-T Test Chart #1, Standard Resolution, JBIG)
Fax Forwarding	Yes (Mono Only)
Fax Retrieval	Yes (Mono Only)
Out-of-Paper Reception	Up to 400 pages
Dual Access	Scan a fax for transmission whilst receiving a fax (Mono only)

Telephone -

Speaker Phone	No
Navigation Keys	Yes
Caller ID	Yes
Caller ID Log	No
Distinctive Ringing	Yes
Message Centre	No

Dimension and Weight -

Dimension (W x D x H)	368 x 360 x 311 mm
Weight	9kg

(Information Echnology-Cum Central Project Coordinator) An High Court of Andhra Pradesh